

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 116

APPEAL/13(CH)2023

IN THE MATTER OF

Amaz Lifecare Private Limited

...

Appellant

Versus

Registrar of Companies

...

Respondent

Under Section: 252(1), CA 2013

Order delivered on 03.05.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 31.05.2024.

Sd/-

Court Officer